

HARYANA VIDHAN SABHA

COMMITTEE ON ESTIMATES

[2002-2003]

THIRTY FOURTH REPORT

ON THE

BUDGET ESTIMATES

FOR 2002-2003

DAIRY DEVELOPMENT DEPARTMENT



Presented to the House on [4-3-0]

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

MARCH, 2003

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR (2002-2003)

CHAIRPERSON

1 Shri Lila Krishan, MLA

MEMBERS

- 2. Shri Lachhman Dass Arora MLA
- 3 Shrı Suraı Mal MLA
- 4 Shri Balbir Singh, MLA
- 5 Shri Kanwar Pal, MLA
- 6 Shri Jitendera Singh Malik, MLA
- 7 Dr Sita Ram, MLA
- 8 Shri Molla Ram, MLA
- 9 Shri Lila Ram, MLA

SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2. Shri Ram Narain Yadav Joint Secretary

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INTRUDUCTION

- I, the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (1) Budget Estimates for the Year 2002-2003 in respect of Dairy Development Department and (11) implementation of outstanding recommendations/observations of the Committee
- 2. A brief summary of the recommendations/observations of the Committee is given in Appendix I and II in rspect of Dairy Development Department and implementation of outstanding recommendations/observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee, reference to be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned.
- A bruef record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat.
- The Committee is thankful to the representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee particularly to the Financial Commissioner and Principal Secretary to Government, Haryana, Dairy Development Department whose assistance was appreciable
- The Committee is also highly thankful and appreciates the working of the Secretary Joing Secretary Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted, whole hearted co operation and assistance rendered by them.

LILA KRISHAN

Chandigarh, The 25th February 2003

Chairperson, Committee on Estimates

REPORT

Constitution of the Committee

The Committee on Estimates for the year 2002 2003 consisting of nine members was nominated by the Hon ble Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 18th March 2002 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/2002/2003/18 Dated 3rd April 2002

Appointment of Chairperson

2 Shri Lila Krishan M L A was appointed the Chairperson of the Committee

Sittings

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The Committee held/fixed 55 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report

Implementations/Recommendations

The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations of the Committee relating to the years 1992 93 1994 95 1995 96 1996 97 1998 99 1999 2000 2000 2001 and 2001 2002 pertaining to Irrigation Transport Cooperation Food & Supplies Public Health Health Panchayats Agriculture Mines & Geology Public Works (B&R) Tourism and Excise & Taxation Departments The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report

Selection of the Departments

- The Committee selected the following Departments with a view to scrutinize their Budget Estimates for the year 2002 2003
 - 1 Dairy Development
 - 2 Industries
 - 3 Forest

Scrutinize/Questionnaire/Oral Examination

- The Committee scrutimised the Budget Material of the Dairy Development Department for the year 2002 2003 and framed the questionnaire
- 7 The Committee could not frame the questionnaire of the Industries Department due to paucity of time

- The Forest Department did not supply the material relating to the budget estimates for the year 2002 2003 of their Department till the finalization of the Report. The Committee take it seriously and recommend to the Government that necessary instructions through a circular letter be issued to all the departments that the budget material/replies to the questionnaire of the Committee in detail alongwith the self-contained notes regarding the schemes/projects of the departments concerned be sent to Haryana Vidhan Sabha Secretariat within a fortnight positively after receipt of the communication from the Vidhan Sabha Secretariat
- The Committee scrutinised the material/reply to the questionnaire for the year 2002 2003 and orally examined the Dairy Development Department

Supplementary Estimates

The Committee also scrutinised the Supplementary Estimates of Haryana Government for the year 2002 2003 and examined the representatives of the Finance Department as well as other Departments concerned with the demards and also prepared their report thereon for being presented to the Vidhan Sabha on the date fixed therefor

General Observation Finance Department

The Committee while scrutinizing the replies received from the Government relating to the Department pending paragraphs of previous reports concerning these departments have experienced that the replies thereof are not being sent by some of the departments in time in spite of the instructions issued by the Government from time to time

The Committee is of the view that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Departments so that replies are sent in time to time in order to streamline the functioning of the Committee

12 The Report of the Committee in respect of Dairy Development Department is in the following paras

DAIRY DEVELOPMENT DEPARTMENT

HEAD OFFICE

Milk Commissioner-cum Director Dairy Development Department, Haryana

Project Officer (HQ)

Statistical Officer

Superintendent

FIELD OFFICES

Manager (Quality Control) Dy Director Dv Director Haryana State Dairy Lab Dairy Training Centre Dairy Training Centre Rotahk. Gurgaon Karnal District Dairy District Dairy District Dairy Dev Officer Dev Officer Dev Officer Faridabad Rhiwani Ambala District Dairy District Dairy District Dairy Dev Officer Dev Officer Dev Officer Hisar Gurgaon Fatehabad District Dairy District Dairy District Dairy Dev Officer Dev Officer Dev Officer Kamal Jhajjar Ind District Dairy District Dairy District Dairy Dev Officer Dev Officer Dev Officer Mohindergarh Kaithal Kurukshetra District Dairy District Dairy District Dairy Dev Officer Dev Officer Dev Officer Rohtak. Panipat Panchkula District Dairy District Dairy District Dairy Dev Officer Dev Officer Dev Officer Sırsa Sonipat Rewan District Dairy Dev Officer Yamuna Nagar

2 Functions and Objectives of the Department

Dairy Dev Department was created during the year October 1974. At present the department is carrying out the following objectives.

Objectives

(i) To function as the advisor of the Govt in all matters of Dairying and Milk Supply of Haryana and to provide self employment to rural/urban unemployed youths by establishing dairy units of 20/10/5/3 milch animals

- (11) To enforce Government measures for the development regulation and control of dairy industry in the State
- (iii) To perform statutory/regulatory functions under milk control order/notifications
- (iv) To implement the Milk and Milk Order 1992 throughout the state of Haryana and ensure the quality as per the standard laid down
- (v) To regulate the quality of Compounded Cattle Feed Concentrates and Mineral Mixtures as per BIS specifications under the provisions Compounded Cattle Feed Concentrates and Mineral Mixtures of Order 1999
- (vi) To ensure the quality of milk and milk products according to the standard laid down
- (vii) To check the incidence of serious disease which are communicable from animal to man through milk and milk products
- (viii) To function as Head of Dairy Dev Deptt as Milk Commissioner Cum Director

3 Aims & Objectives

In reply to the questionnaire of the Committee regarding the aims and objectives of the Department the reply of the Government is as under —

The Dairy Development Department is implementing all the Dairy developmental activities according to aims & objectives since the creation of the department. The self employment scheme through 10/5/3 milch animals are very popular in the Rural/Urban areas of the State. So far this department has benefited 32723 families by establishing various types of dairy units through financial institutions since 1980-81. After Agriculture. Dairying is the only occupation which is being easily adopted by the Rural/Urban unemployed youths in the present scenario of unemployment. This is a special self employment generating scheme. A targets of 10800 dairy units has been laid down for the year 2002-03 which is highest in the history of the Department.

This department is also providing 11 days dairy training to the milk producers/breeders in modern scientific techniques of Dairy Management to enable them for effective use of the loan. So far 19815 persons have been trained during the year 2002 03

The State Dairy Lab is providing practical knowledge of quality milk production and testing samples of milk regarding control on contagious disease of mastitis. So far 2498 milk samples have been tested and analysed during the year 2002 2003

In addition to this the Milk & Milk Products Order 1992 is being implemented by this department. Cattle Feed Order 1999 is also being implemented for the



improvement of health of State's livestock by making available good quality cattle feed concentrates and mineral mixture

In addition to this the Department is implementing the scheme of -

- 1 Milk Yield Competition
- 2 Integrated Dairy Dev Project
- 3 Strengthening of State Dairy Lab for high sensitivity test of Milk & Milk Products and Cattle Feed

During the oral examination the Financial Commissioner and Principal Secretary to Government of Haryana has also stated that the target of the Department regarding loans is better in comparison to the earlier years for example the target of this year was for Rs 100 crores and out of this the loan of Rs 55 crores has already been disbursed and the sanction of further Rs 15 crores has also been issued

After going through the reply and oral evidence of the Department, the Committee recommend that the target achieved during the year 2002 2003 may be intimated to the Committee

4 Vacant Posts

The Department was asked by the Committee to supply the number of Class I II III & IV posts lying vacant in the Department and the period for which the said posts are vacant. The Department replied as under —

Sr No	Name of Post	Total No of post at present	Posts lying vacan	Period for which it lying vacant	Pay Scale
٦_	2	3	4	5	6
Clas	ss I				
1	Milk Commissioner cum Director	I	_	_	15100-18300
2	Deputy Director	2	2	1 2 1999 10 10 2000	8000-13500
Cla	ss II				
3	Project Officer (HQ)	1	-	-	8000–13500
4	Statistical Officer (HQ)	1	_	-	6500–10500
5	Superintendent (HQ)	1	-	_	6500-10500
6	Distt Dairy Dev Officer	19	_	Two 10/98 One 11/2002	8000–13500

1	2	3	4	5	6
7	Manager (Quality Control)	1	1	7/2002	650010500
8	Demonstrator	1	1	7/2001	6500–10500
Clas	ss III				
9	Personal Asstt	1	_	_	5500-9000
10	Deputy Supdt	1	_	_	5500-9000
11	Statistical Asstt	1	_	-	5450-8000
12	Cluster Supervisor	156	7	5/98 11/98 2/01 6/01 12/01 and 2/02	5000–7850
13	Asstt /Accountant	27	1	10/98	5000-7850
14	Clerk	30	2	3/2000	3050-4590
15	Stenotypist	23	11	11/98 & 12/98	3050-4590 + 100 Spl pay
16	Driver	13	4	3/98 8/98 5/2002	40006000 + Spl pay
17	Restorer	1	_	_	3050-4590
18	Dairy Bactriologist	1	_	_	5500–9000
19	Dairy Chemist	1	_	_	5500-9000
20	Asstt Dairy Chemist	1	_	-	5000-7850
21	Lab Technician	2	_	_	5000-7850
22	Lab Attendent	4	1	11/2002	3050–4590
Clas	ss IV				
23	Peon	31	2	7/2000 3/2001	2550-3200
24	Attendent	3	1	11/2001	2550-3200
25	Cook	1	1	5/1998	2610-3540
26	Sweeper	2	1	11/2001	2550-3200
27	Sweeper cum Chowkidar	9	2	11/98 9/2000	2550 3200
28	Chowkidar	1	_	_	2550-3200
29	Malı cum Chowkıdar	1	_	_	2550-3200

No of Class I, II, III & IV lying vacant

Class I	2
Class II	5
Class III	26
Class IV	7
Total	40

After going through the reply and the oral examination of the Department, the Committee is of the view that the Department to pursue the Government with a view to fill up the vacant posts where it is required necessary

5 Self Employment Scheme

To the questionnaire of the Committee regarding the detail of Self Employment Scheme the reply of the Department is as under —

Self Employment is meant to provide special self employment to Rural/Urban unemployed youths/Exservicemen/Widows/Scheduled Castes & Backward Classes for increasing the Milk production and for providing additional income to the families of young entrepreneurs by establishing 10/5/3 milch animals Dairy units. The loan component under these schemes is as under —

Loan Component of 3 Milch Animals Scheme

LOU	. 00mp		
(1)	Cost of 3 Murrah Buff/Cross breed cows@Rs 16 600/	=	49 800 00
(11)	Renovation of dairy shed	=	2 000 00
	Total	=	51,800 00
Loa	n Component of 5 Milch Animals Scheme		
	Cost of 5 Murrah buffaloes/Cross breed @ Rs 16 600/	=	83 000 00
(n)	Construction of shed	=	10 000 00
(/	Total	=	93,000 00
Lo	an Component of 10 Milch Animals Scheme		
(1)	Cost of 10 Murrah buffaloes/Cross breed @ Rs 16 000/	=	1 66 000 00
(11)	Construction of shed	=	26 000 00
٠,) Utensils Chaff cutter and Water pumps etc	=	6 000 00
(Total	=	1,92,000 00

Scheme wise purchase schedule of milch animals is given below —

Name of scheme	1st Instalment	2nd Instalment
3 Milch Animals Scheme	2	1
5 Milch Animals Scheme	3	2
10 Milch Animals Scheme	6	4

- 1 The beneficiaries identified under the scheme for providing financial assistance should not have more than 5 acres of irrigated land or 7 acres of non irrigated land
- 2 Beneficiary should be Rural/Urban unemployed youth
- 3 Working knowledge of Hindi Urdu for all categories
- 4 Between 18 to 50 years of age (ESM upto 60 years)
- Possess at least one or two acres of land of his own or on lease or guarantors land for green fodder
- 6 Obtains 11 days dairy training successfully

During the current financial year against the target of 10800 dairy units 4376 dairy units have been established 1358 cases are lying sanctioned and 6054 cases are under process for sanction in the various financial institutions like Central Coop Banks L D Bs and N Bs Hence the scheme is very popular amongst the unemployed youths

After going through the reply of the Department, the Committee desires to inform the latest number of Dairy Units established in the State against the target in the current financial year

6 Dairy Units/Sick Dairy Units

The Committee asked the Department to supply the detail of the Dairy Units functioning at present in the State along with number of sick dairy units in the State district wise. The Department submitted the reply to the Committee which is as under —

The District wise details of the Dairy Units functioning at present (2002 2003) upto 2 12 2002

Sr No	Name of District	Targets	Units Established
1	2	3	4
1	Ambala	400	182
2	Bhiwani	600	287
3	Faridabad	600	89
4	Fatehabad	600	303
5	Gurgaon	700	241
6	Hisar	600	431

	2	3	4
	Jind	600	156
8	Jhajjar	600	74
9	Karnal	600	302
10	Kurukshetra	500	334
11	Kaithal	600	250
12	Narnaul	600	276
13	Panchkula	300	55
14	Panipat	500	252
15	Rohtak	600	260
16	Rewari	600	168
17	Sompat	600	299
18	Sırsa	600	250
19	Yamunanagar	600	167
	Total	10,800	4,376

The Departmental representatives informed that for the modernization of Dairy units 11 days Dairy training is being provided on modern scientific lines throughout the state to the future beneficiaries. Most of the Dairy units are established on Milk routes keeping in view the marketing facilities with the intention to enable good price of their product.

There is no report of sick units in the State during the Current Financial Year 2002 2003

When asked by the Committee to inform about the sick units the representatives of the Department informed that the position regarding the sick units can be ascertained only after one year

It was further stated by the Department that District Development Officer at block level informs the people about the schemes of the government so that they may get benefit of them

After hearing the Departmental representatives, the Committee desires to know $-\!\!-\!\!-$

- (a) whether the loans are disbursed by the banks to the beneficiaries with the recommendations of the Department, or without its recommendation.
- (b) the Committee be informed about the number of defaulters, if any, who obtained loans in the year 2002 2003

7 Sub standard Cattle Feed

To the questionnaire of the Committee about the steps taken by the Government to check the supply of spurious or sub standard cattle feed concentrates and mineral mixture in the State along with the criteria fixed for the registration of manufacturer and

breeders for manufacturing and supply of quality cattle feed the Department has replied as under —

The State level/District level committees have been constituted to check the supply of sub standard cattle Feed and mineral mixtures in the State Since the promulgation of Cattle Feed Order 1999 every manufacturer/dealer of cattle feed has been bound to get themselves registered under the order for which Dist Dairy Dev Officer of the concerned districts were directed to collect the application forms from such manufacturers/dealers in their district & send the same after necessary verification along with their recommendation. The following fee is being charged for registration renewal and supply of duplicate copy of the registration certificate for three years.

For Registration For Renewal For duplicate copy of Registration Certificate

1	Manufacturer	1000/	500/	50/
2	Dealer	500/	250/	50/

During the oral examination the Committee was informed by the Department representatives that four caeses pertaining to the sub-standard material are pending in the Hon ble Court

After going through the reply of the Department, the Committee desires that -

- (a) the pending four cases may be expedited and finalized at the earliest,
- (b) the Department to take effective step to check the spurious/sub standard cattle feed and mineral mixture with the view to improve the milk quality

The Committee be informed about the action taken as above

8 Training Camps

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The Committee asked the Department to supply the detail of daily training camps organized for farmers breeders *etc* during the year 2002 2003 the reply submitted by the Department is as under —

The detail of dairy training camps organized for farmers/breeders & Coop Dairy Units by the Department

Year	No of Dairy Traning Camps organized	No of persons trained
2001 2002	98	6350
2002 2003 (upto 31st October 2002	212	19815

The Departmental representatives informed that Dairy training camps are organized on the basis of District wise total target of Dairy units and in the interest of farmers/breeders/milk producers

The Committee desires to know whether any fact has been brought to the notice of the Department where the loan has been disbursed to the untrained person(s)

9 Samples

Regarding getting samples by the laboratory officials to maintain the standard of milk produce the Department replied as under —

Dairy Bacteriologist, Diary Chemist Asstt Dairy Chemist Lab Technician with the help of Lab Attendants are regularly collecting the milk samples for testing quality/contagious disease of mastitis and other diseases which are communicable to human beings through milk use By way of samples tests this staff gives proper guidance to the farmers/milk producers about the precaution to be taken up in this regard. The department is achieving the object of this lab smoothly

It was informed that no negative samples in respect of adulteration in milk has been reported for the last three calendar years. However, out of 118 samples of cattle feed 52 samples were reported in negative for the last three calendar years and the detail of which is as under—

Year	No of samples taken	No samples reported negative		Action
2000 01	21	10 (1		Action could not be taken up as the owner was died in one case
			(2)	5 cases are in Court
			(3)	4 cases were filed after discussion with the Govt after issuing them show cause notices/warning
2001 02	67	32	(1)	17 cases were filed after discussion with the Govt after issuing them Show Cause Notices/Warning
		_	(2)	Action against 15 cases is under process according to provisions of Cattle Feed Order 1999
2002 03 (upto 31st Octo	30 ber 2002	10	(1)	Action against all the 10 cases is under process as per the provisions of Cattle Feed

After considering the reply of the Department, the Committee desires that -

- (a) responsible official be deputed to get the samples with the view to check adulteration in the milk etc.
- (b) the detail of the samples obtained by the officials of the Department during the year 2002 2003 be intimated
- (c) the pending cases of the samples taken be expedited and finalized

Action taken as above be intimated to the Committee at the earliest.

10 Milk Plants

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In reply to the questionnaire of the Committee regarding the milk plants in private and cooperative sectors the Department intimated that in all 50 milk plants have been registered in the State and out of these 13 milk plants were closed down due to the financial crisis management etc detail of the closed milk plants is as under —

Sr No	Name & Location of Plant	Reason
1	2	3
1	M/s Kamdhenu Foods Ltd Plot No 33 Sec 19 HUDA Gurgaon	Plant is not in operation due to financial crisis
2	M/s Punjab Dairy Kaithal Road Karnal	Unit closed due to financial crisis
3	M/s Nanak Food Industries Ferozpur Jhirka (Gurgaon)	Unit closed due to financial crisis
4	Sarvoparı Dairy Pvt 41 KM Stone Loil Gaon Delhi Mathura Road Ballabgarh (Faridabad)	Plant could not be set up
5	M/s Gokul Dugdh Udyog Ltd Vill Rozka Meo Sohna Gurgaon	Unit closed due to financial crisis
6	M/s Rattan Darry Udyog Jamalgarh Road Punhana Distt Gurgaon	Unit closed due to dispute in management
7	M/s Riverside Dairy Ltd 109 Mile stone Gharunda (Karnal)	Plant could not be set up
8	M/s Veer Milk Foods Vill Dhateer Teh Palwal (Faridabad)	Unit closed due to financial crisis
9	M/s ACK Milk & Food Products Pvt Ltd Village Ghillour (Rohtak)	Umt closed due to dispute in management
10	M/s Shree Dairy Farm Vill Shamgarh GT Road Karnal	Unit closed due to management

1	2	3
11	M/s Health Guard Products Near 913 MIE A Bahadurgarh (Jhajjar)	Unit closed due to management
12	M/s Rishab Agro Ind Ltd Vill Rozka Meo Tehsil Sohna District Gurgaon	Unit closed reasons not known
13	M/s Indo Nippon Food (P) Ltd Palam Gurgaon Road Gurgaon	Unit closed reasons not known

After considering the reply of the Department, the Committee desires that -

- (a) the detail of the remaining 37 milk plants be intimated to the Committee,
- (b) the Committee be intimated whether the milk plants in cooperative sector are running in benefit, if not, the reason therefore

The Committee be informed about the action taken as above

11 Revival of Milk Plants/Milk Yield

The Committee enquired from the Department about the increase in milk yield in the State. The Department replied as under —

Since the launching of Intergrated Dairy Dev Project in Bhiwani & Mohindergarh districts the defunct Milk Chilling Centres of Bhiwani & Narnaul were revived through project funds. At present Milk Chilling Centre. Bhiwani is procuring 8900 litres of Milk & Milk Chilling Centre. Narnual is procuring 18000 liters of milk per day. This project have also provided employment to 839 Rural unemployed youths of these districts by way of the establishment of dairy units.

After considering the reply of the Department, the Committee desires to know whether there is any other proposal under consideration of the Department to revive any other sick plant/chilling centre with a view to increase the milk yield and to provide employment to the unemployed youths in the state

12 Special Employment Scheme

In reply to the questionnarie of the Committee the Department replied as under -

It is informed that this Department is assisting the Rural/Urban employed youths for the establishment of Dairy units under Special Self Employment Scheme It is stated that no recruitment have taken place under the Special Employment Scheme (State Plan Scheme) during the years 2000 01 2001 02 and 2002 03 till 31st October 2002

The Committee observes that in the present days the unemployment of youths is a great problem in the State The Special Employment Scheme of the Department is a good venture, which in the opinion of the Committee, requires effective

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implementation with a view to provide employment to the rural/urban unemployed youths, for the establishment of dairy units.

Therefore, the Committee desires that the action taken as above be intimated to the Committee

13 Quality Control

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In reply to the question regarding quality control the Department replied as under —

The work of Quality Control of Cattle Feed Concentrate Mineral Mixture and testing of equipment was to be carried by the existing staff of State Dairy Lab Rohtak with the help of 3 new posts (Chief Chemist cum Analyst one) and Assistant Chemist (Two) Now the Govt has advised to carry out this work with the help of existing staff of Dairy Lab after necessary training Necessary training have been got provided to three existing officials of Dairy Lab Rohtak from N D R I Karnal and the further work in this direction is on in an effective way

After considering the reply of the Department, the Committee is of the view that functioning of the State Dairy Laboratory, Rohtak be made more effective so that check on the quality of cattle feed etc may made

Appendix I

Summary of recommendations/observations of the Committee on Estimates (2002 2003)

Daury Development Department

Sr No	Page	Paragraphs	Observations
1	2	3	4
1	6	3	After going through the reply and oral evidence of the Department the Committee recommend that the target achieved during the year 2002 2003 may be intimated to the Committee
2	8	4	After going through the reply and the oral examination of the Department the Committee is of the view that the Department to pursue the Government with a view to fill up the vacant posts where it is required necessary
3	9	5	After going through the reply of the Department the Committee desires to inform the latest number of Dairy Units established in the State against the target in the current financial year
4	10-1	1 6	After hearing the Departmental representatives the Committee desires to know —
			 (a) Whether the loans are disbursed by the banks to the beneficiaries with the recommendations of the Department or without its recommendations (b) the Committee be informed about the number of defaulters if any who obtained loans in the year 2002 2003
5	11	7	After going through the reply of the Department the Committee desires that —
			 (a) the pending four cases may be expedited an finalized at the earliest (b) the Department to take effective step to chec the spurious/sub standard cattle feed an mineral mixture with the view to improve the milk quality
(6 12	2 8	The Committee be informed about the action taken above The Committee desires to know whether any fact I been brought to the notice of the Department whether loan has been disbursed to the untrained person

1	2	3	4
7	13	9	After considering the reply of the Department the Committee desires that —
			(a) responsible official(s) be deputed to get the samples with the view to check adulteration in the milk etc
			(b) the detail of the samples obtained by the officials of the Department during the year 2002-2003 be intimated
			(c) the pending cases of the sampless taken be expedited and finalized
			Action taken as above be intimated to the Committee at the earliest
8	14	10	After considering the reply of the Department the Committee desires that —
			(a) the detail of the remaining 37 milk plants be intimated to the Committee
			(b) The Committee be intimated whether the milk plants in cooperative sector are running in benefit if not the reason therefor
			The committee be informed about the action taken as above
9	14	11	After considering the reply of the Department the Committee desires to know whether there is any other proposal under consideration of the Department to revive any other sick plant/chilling centre with a view to increase the milk yield and to provide employment to the unemployed youths in the State
10	14–15	12	The Committee observes that in the present days the unemployment of youths is a great problem in the State. The Special Employment Scheme of the Department is a good venture which in the opinion of the Committee requires effective implementation with a view to provide employment to the rural/urban unemployed youths for the establishment of dairy units.
			Therefore the Committee desires that the action taken as above be intimated to the Committee
11	15	13	After considering the reply of the Department the Committee is of the view that functioning of the State Dairy Laboraroy Rohtak be made more effective So that check on the quality of cattle feed etc may made

Appendix II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1992 93 1994 95 1995 96 1996 97 and 1998 99 1999 2000 2000 2001 2001 2002

Sr No	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
1	2	3	4

25th Report (1992 93)

IRRIGATION DEPARTMENT

- 1 27 61 13 (1) During oral examination held on 8th August,
 1995 the Financial Commissioner and
 Secretary to Government Haryana Irrigation
 Department had ensured the Committee that all
 these cases will be finalised within two months
 and the Committee will be informed
 accordingly The requisite information has not
 been supplied so far till the finalisation of this
 Report The Committee therefore again
 - (ii) The Committee also desired that the latest position with regard to 149 pending Court cases be intimated to the Committee alongwith complete details of each case

desired that this information be supplied to the Committee immediately without further delay

2 69 70 16

The Committee undertook its on the spot study tour from 22nd to 25th August 1995 of various Irrigation works/schemes desilting work, seepages water logging etc concerning outstanding para Nos 14 15 16 17 19 and 23 and record its findings thereon which stands sent to Government Government replies thereto is still awaited and these have not been sent till the finalisation of this report Hence the Committee desired that action taken report of Government on the said findings relating to para 16 be sent to the Committee immediately without further delay so that these matters be taken into discussions during the next examination of the departmental representatives in the next financial year

1	2	3	4
3	24	24	Latest posotion of case No 1 be intimated to the Committee
4	84	28	Till the finalisation of the report of the Committee the desired information was not supplied to the Committee
5	86	34	The Committee would like to know the surprise raids conducted by the Vigilance Cell of the Department and the details of the officers found guilty during the last three years
6	86	35	The Committee would like to know if any case of payment of compensation pending with the Department if so the details thereof
7	87	37	The Committee be intimated with the latest position alongwith the reasons for non finalisation of the Annual Administrative Report of the Department
			27th Report (1994 95)
		TRA	NSPORT DEPARTMENT
8	21-23	17	The Committee desired that the latest position after taking necessary action in the matter be intimated to the Committee except the case of Narnaul at Sr No 5 which has been dropped by the Committee on 20th June 1996
9	26 27	23	After hearing the departmental representatives the Committee desired that the department should take appropriate action for getting the land at Gurgaon vacated from the persons concerned. The department promised to send the detailed reply of the case but the said reply has not been received till the finalisation of the Report therefore the Committee desired that the detailed information of this case be supplied to the Committee at the earliest along with the cause of delay
			(Out of two cases first case was dropped by Committee on 3 10 2002)
		:	27th Report (1994 95)
		COOP	ERATION DEPARTMENT
10	51 55	38	The Committee desired that the department may persue all such cases pending with the Courts

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	 -		The Committee be informed accordingly about the cases matters of this para (a and b)
11	55 56	39	The Committee undertook its on the spot study tour from 26th to 28th October 1995 to see progress/latest position of Panipat Rohtak and Palwal Sugar Mills of the State concerning outstanding paragraph No 39 etc and reported its following fundings thereon which stand sent to Government
			(1) the number of measures to be taken to improve working and to effect economy etc in Panipat Sugar Mill
			(11) reasons of loss suffered by Panipat Distillery and
			(111) other matters as pointed out in the findings (Sub para (f) of this para dropped by the Committee on 10th July 1996
			Government replies thereto is still awaited and the same have not been sent till the finalisation of this report. Hence the Committee desired that action

report Hence the Committee desired that action taken report of Government on the said findings be sent to the Committee immediately without further delay so that these matters be taken into discussions during the next oral examination of the Departmental Representatives in the next financial year

As regards other information where was

As regards other information where was orally asked for the Committee observed that the same was not readily available with the departmental representatives at that time As such after hearing the departmental representatives the Committee desired to send the requisite detail (upto date latest position) with regard to the following works in hand of the Department —

- (1) Established of Cold Storage cum Warehousing Complexes
- (2) Modernisation of Spinning Mills Hansi
- (3) Establishment of Ginnery

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		<u></u>	(4) Development of Processing and Marketing of Mushroom by HAFED
			(5) Establishment of Mustard Oil Mills at Narnaul
			(6) Rehabilitation of Sick Stores
			(7) Loan/Subsidy to labour and construction federation for the construction of Office cum Godown
			(8) Construction of Godown by HAFED
			(9) Construction of Godown of Primary Agriculture Credit Societies
			(11) The Committee further desired to make on the spot study/inspection of above works alongwith certain important Projects of Department to see/ check their progress
		FOOD &	SUPPLIES DEPARTMENT
13	57 58	41	(1) The Committee further desired that the list of the person who have been found involved in the cases of corruption during the last 3 years may be supplied to the Committee alongwith the number of persons who have been removed from service on the charges of corruption within a fortnight. The department should also take action against them (CONFED)
			(11) Information regarding INFED as desired in 27th report be supplied to the Committee
		28	8th Report (1995 96)
		P W (PUBLI	C HEALTH) DEPARTMENT
14	24 25	18	The Committee desired to know the names of 4 towns where the sewerage schemes are under implementation. The progress made in this regard may also be intimated to the Committee.
15	30 34	20	The Committee therefore desired the department to expedite and finalise the cases at the earliest alongwith the action taken against the officers/officials who are at fault

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		· ·	The Committee further desired to intimate the amount involved in each case
			The Committee therefore desired that the detail of the cases relating to embezzlements/complaints etc which are pending in various courts alongwith the amount involved be sent to the committee
16	35 37	23	The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken under intimation to the Committee
17	37 39	25	Therefore the Committee desired that the cases be decided at the earliest alongwith the action taken against the officers/officials who are at fault
18	41 51	28	After examining the departmental representatives the Committee desired that effective steps be taken for the completion of the works at the earliest. The Committee further desired that progress made be also intimated to the Committee.
			29th Report (1996 97)
		ня	EALTH DEPARTMENT
19	13 14	16	After going through the reply and the oral evidence of the department the Committee desired that the case as stated above be expedited under intimation to the Committee
			The Committee be also supplied the details of the cases if any pending in any court against the officers/officials of the department
20	30 31	28	The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years
			The Committee further is of the opinion that the detail of the cases if any instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied. The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act if any detected during the last three years be supplied to the Committee.

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			The Committee further is of the opinion that the detail of any irregularities if any detected during the last three years of the licenced manufacturer of drugs in contravention of the provision of the Act/Rules be supplied
			The Committee be also informed about the action taken in the matter
		3	0th Report (1997 98)
		PANCI	HAYATS DEPARTMENT
21	12 13	17	During the oral examination of the department, the Committee desired to know whether the enquiry under these cases have been completed. The representatives of the department informed that the enquiries in these cases are going on. The Committee therefore desired that the department should make efforts to decide cases after completing the enquiry at the earliest under intimation to the Committee.
22	13	18	The Committee therefore desired that the said information if any be supplied to the Committee at the earliest
23	22 23	28	The Committee scrutinised the reply and desired that the detail of the works undertaken be supplied so that the same may be further examined
		31	st Report (1998 99)
		MINES &	GEOLOGY DEPARTMENT
24	12 14	17	After going through the reply and oral evidence of the department the Committee desired that a copy of the Haryana Regulation and Control of Crusher Act 1991 (upto date) be supplied to the Committee
			The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthorisedly/illegally if so the detail thereof
			If the reply as above is in affirmative what steps have been taken or proposed to be taken by the department against the defaulters

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			The above information be supplied to the Committee at the earliest.
25	14 15	19	The Committee therefore desired to know whether the department is aware of any such cases if so the details thereof be supplied to the Committee
26	15 16	20	After oral examination of the department the Committee desired to know the period during which the unauthorised extractions was done alongwith the names of parties minerals and location
			The Committee further desired that the latest position/detail of the cases in which FIR had been lodged U/S 379 I.P.C. alongwith the detail of the parties be also supplied
			The above information be supplied to the Committee at the earliest
27	16 18	21	After going through the reply of the department and oral examination of the departmental representatives the Committee desired that the information be supplied in detail i e the name of the party minerals and location etc
28	20	24	After going through the reply submitted by the department the Committee desired to know the detail of efforts made by the department to utilize the minerals as Industrial Raw Material
			The Committee further desired to know the detail of three parties to whom the mines/areas of Khasra No 47 of Village Dostpur (Narnaul) is being leased out
29	21 22	26	The Committee has gone through the reply and desired to know whether any case of non payment of royalty/dead rent is lying undecided/pending with the department if so the details thereof
30	22 25	27	The Committee after going through the reply desired the department to supply the information with regard to the lease/contract if any given for Major and Minor Minerals in other districts of the State under this Scheme

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31	25 26	28	The Committee desired to know the number of stonecrushers shifted so far alongwith the location
			The Committee further desired the department to intimate the number of crushers not shifted so far alongwith the reason and action if any taken against defaulters
32	26 27	29	Aftergoing through the above reply the Committee desired the department to supply the comparative statement of income accrued during the last three years 1 e 1995 96 1996 97 and 1997-98
33	27 28	30	The Committee therefore desired that the department to supply the detail of mining leases renewed for a period of 10 years
			The Committee further desired that department to intimate the safety measures adopted by the department for the mines particularly to those mines which have been declared unsafe
			The committee further desired to know whether any incidence/occurrence in mines due to negligence of safety measures have come to the notice of the department, during the last three years if so the detail thereof
34	28	31	After going through the reply the Committee desired the department to intimate the latest position of setting up of Cement Plant in Tehsil Narnaul
35	28 29	32	The Committee after going through the reply desired that the department to supply the details of due amount alongwith the name of party at the earliest
		;	32nd Report (1999 2000)
		PUBLIC	WORKS (B&R) DEPARTMENT
36	6	13	The Committee is of the view and recommends that the department should take every case and possible steps for spending the budget allocation evenly in all the four quarters and not in the last quarter of the year so that the Govt money should be spent with due care and after following proper

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			procedure with a view to avoid wasteful expenditure in hurry
			The Committee be informed about the action taken as observed by the Committee above
37	12	14	The Committee was informed that 16 posts of Assit. Executive Engineers were lying vacant. The Committee would like to know the justification of not abolishing these posts together with the details of the posts which have been filled in until now and the persons by whom the function of these posts are being carried out.
38	15	15	The Committee would like to know the latest position with regard to the posts lying vacant for the last three years alongwith the reasons for retaining these posts
			The Committee further desired to know the action taken to fill up the vacant posts
39	20	16	After going through the reply and the oral evidence of the representatives of the department the Committee was of the view that a large number of vehicles are required to be condemned. A heavy amount being spent on the repair/maintenance of these vehicles
			The Committee therefore desired that the department to look into the matter and take effective steps to replace the condemnable vehicles with new one and intimate to the Committee
40	21	17	After going through the reply the evidence of department representatives the Committee disires —
			(i) to know the fate of the complaints investigated along with the details of the complaints which have not been investigated till now depicting the reasons for inaction on these complaints
			 (ii) to know the cases of misappropriation/ embezzlements etc came to the notice of department during the financial year 1996 to 1999

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41	26	18	The Committee would like to know the details of work for which the administrative approval was issued at the fag end during the financial year 1999 2000 together with the date of approval
			The Committee also desire to know the steps taken to complete the works by getting timely administrative approval
			The Committee further desired to know whether the works for which administration approval was given at the fag end in the years 1996 1997 and 1997 1998 have been completed
42	26	19	The Committee may be informed about the latest annual administrative report which has been published alongwith the reasons for not publishing the pending reports
43	26	20	Therefore the Committee emphasise the need to monitor the system of physical verification more meticulously to avoid pilferage of the store articles
			The Committee recommends that a system of getting the quantity/quality used in the construction work checked/tested through the Govt laboratories so that the construction work may give service for a longer period atleast as per the minimum requirements
			Compliance report be submitted to the Committee within a period of six months
44	26	21	The Committee scrutinized the reply received from the department regarding the loss of material which was received in reply to a Questionnaire of the Committee in this regard and found that no case of loss of material has been reported by any division of the department. The Committee would like to be informed of the latest position in this regard within a period of three months.
45	27	22	The Committee would like to know the number of complaints pending for investigation or under investigation alongwith the details of the fate of the complaints in which action has been taken by the Department Had any officer been held responsible if so the action taken against him be

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			also informed to the Committee The desired information may be supplied to the Committee within a period of three months
46	27	23	During the course of discussions with the Departmental Representatives it transpired that one case of Panchkula had come to the notice of the Department in which S D O Executive Engineer and Superintending Engineer had been chargesheeted under Rule 7 The Committee would like to know the latest position of the proceedings against these Officers alongwith the information in this regard may be sent to the Committee within a period of three months
47	27 28	24	After going through the reply as also the oral examination of the department, the Committee recommends that immediate steps be taken to clear the whole cases referred to in the written reply and the details of the steps in this regard be intimated to the Committee
48	28 -	25	The Committee would like to know the number of the samples tested by the laboratories as referred to in the written reply. The Committee would also like to know the number of cases pending for investigation with the Inquiry Cell of the department along with the periods from which these are pending and the reasons for the slow progress in this regard.
49	134	26	The Committee would like to be informed of the steps taken for early completion of the wokrs in hand as promised by the Departmental Representative during the course of oral examination alongwith the details of such works completed during the last two years
50	134	27	The Committee would like to know whether any amount for implementation of the scheme sponsored by the Govt of India has been received during the years 1999 2000 and 2000 2001 if so the details of the work got done with such amount
51	135	28	The Committee would like to know the number of bye passes in hand and completed by the Department during the last three years

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52	135	29	The Committee would like to know the progress made in regard to the construction of bridges over Railway lines as mentioned in the written reply together with the details of the new proposals for construction of such bridge over Railway lines if any
53	136	30	After going through the reply of the department, the Committee is of the opinion to formulate more scheme for the construction of drains near Cities/Villages on various National/State Highways The action taken in this regard be intimated to the Committee
54	136	31	The Committee would like to know the latest position of the construction of Mini Secretariat alongwith the details of the Mini Secretariat completed as also work in hand and the new proposals in this regard
55	136	32	The Committee would like to know the latest position of construction of Boundary Wall around the War Memorial at Rewari
56	136	33	The Committee would like to know the expenditure incurred on maintenance of building during the years 1999 2000 and 2000 2001 (upto 31st December 2000) together with the details of the buildings on which this expenditure has been incurred
57	137	34	The Committee would like to know whether the proposal of consturction or Express Highway from Yamuna Nagar to Delhi is being revived
58	137	35	The Committee would like to know the latest position of four laning of Nation Highway 1 alongwith the details of the works completed and the works in hand and by which time the whole work of four laning of National Highway 1 in Haryana Territory will be completed
59	148	36	The Committee desired to know the latest position of the works stated above
60	148	37	The Committee would like to know the details of the expenditure spent during the last two years

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61	149	38	The Committee would like to know the details of the expenditure spent during the last two years alongwith the details of new proposals in this regard
62	149	39	The Committee would like to know whether the amount of 100 million USD out of the total technical assitance loan to the tune of 2 20 Billions USD has been received from the World Bank if so the details of this expenditure may also be informed to the Committee
63	149	40	The Committee would like to know the details of the amount spent in Head 2245 calamity relief during the year 1999 2000 and 2000 2001 (upto 31st December 2000)
		32	and Report (2000 2001)
		TO	URISM DEPARTMENT
64	153	43	The Committee observed that
04	133		 the total expenditure made by the department upto 31st March 2001 Head/Scheme wise to intimated to the Committee
			(ii) the Committee further desires that the tot budget allocated to the Haryana Touris Corporation during the financial year 200 2001 be intimated to the Committee and
			(III) the Committee further desires that the too expenditure made out of the budget allocat as at (II) above scheme/work wise be intimat to the Committee
65	161	44	The Committee desires that the department intimate the number of posts lying vacant Tour Complex wise together with the action taken to tup the said posts
66	164	45	After oral evidence of the Department to Committee desires that the department to intime the efforts made to minimize the loss incurred various tourist complexes

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67	164-165	46	After going through the reply and the oral evidence of the Department the Committee desired that the Department/Corporation to make efforts to install more petrol pumps as the same are good sources of income to the Government
			The Committee further desired that the efforts made in this regard be intimated to the Committee
68	166	51	During the spot study of the Tourist Complex Magpai Faridabad the Committee recommended that the Department/Corporation to examine the matter to increase room rent from Rs 500/Rs 1000/
			The Committee has further desired that the Department/Corporation to consider the matter to increase the rent of the Conference hall upto Rs 30 000/ The Committee further desired that a case for the installation of Petrol Pumps on the land lying vacant near the Conference Hall be taken up with the Government of India
			The Committee further desired that the action on the matter stated above be intimated to the Committee
69	166	52	The Committee therefore observed that the Department/Corporation to take up the matter with the Government to borrow this land with a view to encourage the Tourism
70	167	55	The Committee observed that various types of Melas/Festivals are celebrated every year but in Haryana only one Mela is organised by Haryana Tourism at Surajkund Therefore the Committee recommend that the department should organise different type of Melas during the festivals
			The Committee undertook on the spot study tour from 19th to 21st July 2002 to inspect various tourist complexes in Karnal Faridabd and Gurgaon and observed that —
			(1) there is need of the staff quarters in Karna lake Karnal as the complex is situated away from the town

1	2	3	4
			(11) efforts may be made to extend the Golf Ground at Karna lake complex Karnal
			(iii) a Banquet Hall is very necessary in the Tourist Complexes such as at Ambala Kaithal Hisar and Surajkund because there is sufficient business of Social functions and other conferences. There should be a policy of Tourism department to construct Banquet Halls in these Complexes.
			(iv) there is need of Children Park and recreational games as sufficient space is available in the Karna lake complex Efforts be made to arrange the fund for this purpose
			 (v) ground boring of tubewells be done in Badkhal lake Complex so that scarcity of water be covered up
			(vi) Mini Zoo be maintained to attract the tourists in Dabchik Complex Hodel
		33rd	Report (2001 2002)
		EXCISE & T	'AXATION DEPARTMENT
71	32	5	The Committee would like to know the reasons for keeping these posts vacant. The Committee would also like to know how the work of these vacant posts was carried out by the Department and was there any adverse effect on the collection of revenue. If so the estimated amount on account of this may also be informed if not is there sufficient justification for keeping these posts sanctioned. A detailed reply in this regard may be supplied to the Committee for its consideration.
72	33	6	The Committee after going through the reply of the departmental representative desire to know the total recovery collected by the Government during the current financial year
			The Committee would like to know the present position of getting 4% excise duty to be received from the Central Government
73	36	7	The Committee would like to know whether any complaint from any licencesee has been received

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			by the Department 1f so the action taken in this regard may be informed to the Committee
74	37	8	After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31 3 2002 along with amount involved in each case
			The Committee would further like to know the details of the cases which are pending in the Court and Quasi Judicial proceedings
			The Committee recommends that all out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months
			The Committee would also like to make on the spot study tour of Distilleries in the State
75	38	9	After oral examination of the Commissioner & Secretary to Governemnt Haryana Excise & Taxation Department
			The Committee would like to know the results of checking of the quality of the liquor
			The Committee would further like to know the action taken in the cases where sub standard quality of liquor was found
			This information may be supplied to the Committee within a period of three months
76	38	10	The Committee would like to know whether there is any change in the policy for giving Wine Bar Licence announced by the Department for the year 2002 2003 if so the Committee may be informed
77	39	11	The Committee observed that in some districts there was less realization of tax. The Committee desired to examine such cases and informed the Committee of the reasons for the same. The Committee would further like to know whether there is any complaint from any quarter in regard to less realization.

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78	41	12	During oral evidence the departmental representatives stated that 344 cases of this year are pending by 542 cases of 1999 2000 and 1319 cases of 2000 2001 are pending in the Courts Therefore after considering the reply of the Department the Committee desired to know the amount recovered out of Rs 2 crore 47 lakh imposed as penalty by the Department
			The Committee further desired to know the criteria being adopted while imposing such penalty
			The Committee also desired to know whether there is any system of checking/assessing such type of cases by the Higher Authority than the one imposing the same
79	41	13	The Committee recommended that the steps taken to minimize such type of cases and the detail of the pending cases alongwith the amount involved therein and also the criteria for levelling the penalty in this regard be supplied to the Committee
80	41	14	The Committee recommended that the latest position along with the number of cases of wine detailed by the Sugar Mill upto 30th June 2002 be supplied to the Committee by 31st July 2002
81	42	15	The Committee desired to know the number of pending cases and the efforts to decide these pending cases. The Committee also desired to know the number of cases decided during the last three years.
82	42	16	The Committee desired to know whether there is any balance amount due from any Breweries and Distrilleries if so the amount is so due together with the names of such Breweries and Distrilleries and also the period from which the same is outstanding and the steps taken to recover the same may be informed to the Committee within the period of three months
83	43	17	The Committee may be informed of latest position of recovery as on 31st March 2002 within a period of three months

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84	43	18	The Committee desired that the new Excise Policy if any may be supplied to the Committee
85	43	19	The Committee desired to know the break up of the above amount item wise/head wise with in a period of three months. The Committee further desired to know the details of Court cases if any and the details of the cases in which stay has been granted
86	44	20	The Committee desired to know the latest position in this regard
87	45	21	During the course of oral examination the Committee recommended that latest Administrative Report published by the Department be supplied to the Committee The Committee further recommended that suitable steps be taken to ensure that Annual Administrative Report of the Department is published as early as possible after the close of the financial year which it relates

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